

these reports has been sent to the Orissa Government?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) No, Sir;

(b) Does not arise.

#### Pay of Primary School Teachers

171. Shri Surendranath Dwivedy:  
Shri Hem Barua:  
Shri Siddheshwar Prasad:  
Shri Ram Kishan Gupta:

Will the Minister of Education be pleased to state:

(a) whether Government are considering any proposal for the grant of financial assistance to the States for providing a decent salary to the primary school teachers;

(b) whether any assistance has been given to the State Governments in this regard to enable them to implement the directive principles of the Constitution on the question of free primary education; and

(c) whether Government have drawn out any time-bound programme to implement this provision of the Constitution in consultation with the States?

The Minister of State in the Ministry of Education (Shri Bhaswati Jha Asad): (a) The Education Commission has made some recommendations on the subject. These are under consideration.

(b) Yes, Sir.

(c) The date by which each State will be able to implement the Constitutional directive will have to be determined by it in the light of its educational, financial and other relevant circumstances. However the 1966 Education Commission has suggested that it should be possible to provide 7 years of universal compulsory education in the country as a whole by 1968-69.

#### Wage Board for Cotton and Textiles Industry

172. Shri K. Ramani:  
Shri Mohammad Ismail:  
Shri Umanath:  
Shri Madhu Limaye:  
Dr. Ram Manohar Lohia:  
Shri S. M. Banerjee:  
Shri George Fernandes:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the progress made by the Second Wage Board for Cotton Textile Industry;

(b) when the Wage Board is likely to finalise its recommendations;

(c) whether the Wage Board has made any recommendations regarding the grant of interim relief to the workers; and

(d) if not, the reasons for the delay?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) The Board has heard the parties at some centres and the remaining hearing are expected to be completed soon.

(b) It is not possible to say at this stage as to when the Board would submit its final recommendations.

(c) No, Sir.

(d) The Board has not been able to make recommendations regarding interim relief because no agreement in the matter could be reached.

#### Wage Board for Chemicals and Fertilisers

173. Shri K. Ramani:  
Shri Mohammad Ismail:  
Shri Umanath:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the total number of factories covered by the Central Wage Board for Heavy Chemicals and Fertilisers;

(b) whether Government have taken up with the employers, the question of implementation of the recommen-